

FORM A**PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF VRINDA INFRA VENTURES PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	VRINDA INFRA VENTURES PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	09.08.2011
3.	Authority under which corporate debtor is incorporated / registered	RoC-Gwalior
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U45200MP2011PTC026559
5.	Address of the registered office and principal office (if any) of corporate debtor	SHOP NO 45, CHETAK COMPLEX MP NAGAR ZONE II BHOPAL MP 462011 IN
6.	Insolvency commencement date in respect of corporate debtor	03.02.2021 (copy of order received by IRP on 05.02.2021)
7.	Estimated date of closure of insolvency resolution process	01.08.2021 (180 days from date of order 03.02.2021)
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Mr. Vijay Prakash Usharia, IBBI/PA-001/IP-P01344/2018-2019/12015
9.	Address and e-mail of the interim resolution professional, as registered with the Board	B 17/16, Mahananda Nagar, Ujjain, Madhya Pradesh, 456010 Email : vijay.usharia1317@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	B 17/16, Mahananda Nagar, Ujjain, Madhya Pradesh, 456010 Email : vijay.usharia1317@gmail.com
11.	Last date for submission of claims	18.02.2021 (14 days from the date of receipt of order by IRP)
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Name the class(es) Not applicable as per information available with interim resolution Professional
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not applicable as per information available with interim resolution Professional
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link https://www.ibbi.gov.in/home/downloads Physical Address:NA

Notice is hereby given that the Hon'ble National Company Law Tribunal Indore Bench has ordered the commencement of a corporate insolvency resolution process of the **VRINDA INFRA VENTURES PRIVATE LIMITED** on **03.02.2021**. (copy of order received by IRP on 05.02.2021)

The creditors of **VRINDA INFRA VENTURES PRIVATE LIMITED**, are hereby called upon to submit their claims with proof on or before **18.02.2021** [insert the date falling fourteen days from the appointment of the interim resolution professional] to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [specify class] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Mr. Vijay Prakash Usharia,
Interim Resolution Professional
IBBI/PA-001/IP-P01344/2018-2019/12015
Date : 07.02.2021
Place: Ujjain

